

श्री राम विलास पासवान (हाजीपुर) : **
(व्यवधान)

(viii) Providing adequate relief to flood affected people of Radhopur and Vaishali of Bihar

श्री राम विलास पासवान : सभापति महोदय, मैं अत्यन्त लोक-महत्व के एक विषय की ओर सरकार का ध्यान दिलाना चाहता हूँ।

बिहार के वैशाली जिलान्तर्गत राघोपुर प्रखंड प्रत्येक वर्ष बाढ़ के प्रकोप से बुरी तरह प्रभावित रहता है। प्रतिवर्ष लाखों रुपए की फसल की बर्बादी होती है तथा हजारों एकड़ जमीन गंगा एवं गंडक की बाढ़ में कटती है तथा हजारों बेघरबार होते हैं। इस वर्ष भी गंडक का कटाव काफी जोरों पर है।

राघोपुर प्रखंड के छोकिया तेरसिया एवं हाजीपुर प्रखंड के हरवंशपुर गांव में मैं स्वयं गया था। 500 से अधिक घर गंडक में कट कर विलीन हो गए हैं। सैकड़ों परिवार गृह-विहीन हो गए हैं। एक हरिजन की मृत्यु हो गई है। बार-बार मांग करने के बावजूद सुरक्षा की कोई व्यवस्था नहीं की गई है।

अतः सरकार से मांग है कि सरकार तत्काल राघोपुर एवं वैशाली जिला में बाढ़ से प्रभावित लोगों के पुनर्वास की व्यवस्था करे, जिनका घर एवं जमीन कट गई है, उन्हें मुआवजा दे, कटाव को रोकने की व्यवस्था करे तथा गरीबों के बीच राहत-कार्य चलाए।

14.30 hrs.

STATUTORY RESOLUTION RE :
DISAPPROVAL OF NATIONAL
SECURITY (SECOND AMEND-
MENT) ORDINANCE
AND
NATIONAL SECURITY (SECOND
AMENDMENT) BILL

MR. CHAIRMAN : Now, we take up

Statutory Resolution regarding disapproval of the National Security (Second Amendment) Ordinance, 1984 (Ordinance No. 6 of 1984) Promulgated by the President on the 21st June, 1984 and National Security (Second Amendment Bill) together.

SHRI GEORGE FERNANDES
(Muzaffarpur) : I beg to move :

"This House disapproves of the National Security (Second Amendment) Ordinance, 1984 (Ordinance No. 6 of 1984) promulgated by the President on the 21st June, 1984."

Before making my case why I oppose this Ordinance, I would like to deal with the Statement explaining the circumstances which had necessitated the promulgation of the National Security Ordinance 1984, which the hon. Home Minister presented to the House on 25th of July. So, in the Statement, the Home Minister says that the Ordinance was necessitated because the State Governments have been asking for amendments to certain provisions of the National Security Act in the light of the practical problems that have been encountered in implementing the provisions of the Act, especially in areas where conditions are generally disturbed. The National Security Act was passed by this House in December 1980 following an ordinance that was issued in September, 1980. Between September 1980 and April, 1984, in other words, for almost a little over 3 1/2 years, the State Governments, the Central Government and all those who were concerned with implementing this law, must have been concerned with the changes that this law needed according to their wisdom. In April, 1984 when the Government came forward with a Bill to amend the law and that Bill was passed by this House again—thanks to their steamroller majority over there—one would have assumed that whatever suggestions and recommendations, etc. in order to streamline this law and to make it more effective must have been received by you. What is that happened between April, 1984 and 21st of June, 1984 i.e. about 2 1/2 months time that makes the